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* IN THE HIGH COURT OF DELHI AT NEW DELHI

+ W.P.(C) URGENT 3/2020 (To be numbered subsequently)

GAURAV KUMAR BANSAL Petitioner

Through: Petitioner in person.

versus

UNION OF INDIA & ANOTHERRespondents
Through: Mr. Jasmeet Singh, CGSC.

CORAM: HON'BLE MR. JUSTICE SANJEEV SACHDEVA HON'BLE MR. JUSTICE NAVIN CHAWLA

% ORDER 30.03.2020

- 1. The hearing was conducted through video conferencing.
- 2. Pursuant to order dated 27.03.2020, Mr. Jasmeet Singh, Central Government Standing Counsel submits that he has received instructions from the Ministry of External Affairs indicating that all medical colleges where Indian students are staying have been requested to open at least one mess facility to provide food to the students. He further submits that efforts have been made to provide appropriate medical and other assistance, if required, by citizens of India in Bangladesh. For this purpose, a list of Nodal Officers has already been uploaded on the website, who can be contacted by Indian citizens in case of any difficulty. He further submits that the Nodal Officers are making an effort to ensure that none of the citizens of India face any problem in any country.

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3. Petitioner, who appears in person submits that he shall provide

the contact details of at least one student of each of the medical

college where the students are facing difficulty to Mr. Jasmeet Singh,

learned Counsel appearing for the Central Government.

4. Mr. Jasmeet Singh, learned Counsel appearing for the Central

Government submits that the details of the representatives of the

students staying in the medical colleges shall be forwarded to the

Nodal Officers who shall then contact them.

5. Let a status report be filed either in the form of an affidavit or

an email of the concerned officer before the next date of hearing.

6. Renotify on 03.04.2020.

7. The order be uploaded on the website forthwith.

8. Copy of the order be also forwarded to the counsels through

email.

SANJEEV SACHDEVA, J

NAVIN CHAWLA, J

MARCH 30, 2020

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